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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

OA 1361/96

Date of Decision: 29.11.1996

BETWEEN:

Smt. J. Shanta Kumari .. Applicant

AND

1. The Telecom District Engineer,
Telecom, Adilabad.
2. The Chief General Manager,
Telecom, A.P. Circle, Hyderabad
3. The Advisor,
Human Resources Development,
Telecom Commission,
Door Sanchar Bhavan, New Delhi. .. Respondents

Counsel for the Applicant: Mr. S. Ramakrishna Rao

Counsel for the Respondents: Mr. N.V. Raghav Reddy

CORAM:

THE HON'BLE SRI R. RANGARAJAN: MEMBER (JUDL.)

THE HON'BLE SRI B.S. JAI PARAMESHWAR: MEMBER (JUDL.)

R

ORDER

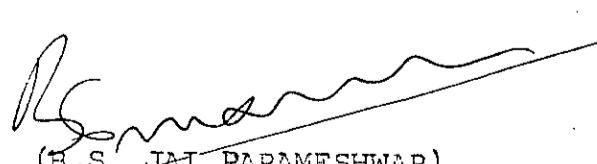
(Oral order per Hon'ble Sri R. Rangarajan: Member (Admn.)

Heard Sri Rama Krishna Rao for the applicant and Sri Raghav Reddy for the respondents.

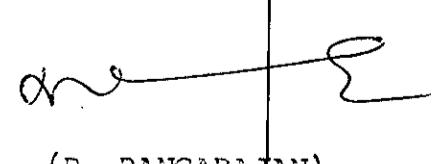
This OA is filed for setting aside the impugned order No.X-1/ADB/84-95 dated 5th November, 1984 whereby the applicant was dismissed from service which was communicated vide letter No.E-9-2/ADB/1995-96/117 dated 19th December, 1995 and which was done without conducting the inquiry, by holding the same as arbitrary and illegal.

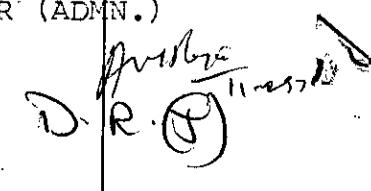
It is stated that she has not filed the appeal in time. However she has filed the review petition addressed to R-3 by her petition Appeal Dt.13.2.96. The applicant further submits that Revision Petition under Rule 29 of CCS (CCA) Rules 1965 can be considered at any time as there is no time limit for consideration of this petition. She further submits that she will be satisfied if her petition, addressed to R-3, is directed to be disposed of. This is also her interim prayer. In view of the above submission the OA is disposed of with direction to R-3 to dispose of her revision petition Dt.13.2.96 (Annexure-7) in accordance with law expeditiously, preferably within 4 months from the receipt of this order.

OA is ordered accordingly at the admission stage.
No costs.


(B.S. JAI PARAMESHWAR)
MEMBER (JUDL.)

29.11.96


(R. RANGARAJAN)
MEMBER (ADMN.)


D.R. (P)

Date: 29th November, 1996
Dictated in the open court